

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
YS MARCHANDISE INTERNATIONAL PRIVATE LIMITED

1.	NAME OF CORPORATE DEBTOR	YS MARCHANDISE INTERNATIONAL PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	20/12/2012
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar of Companies, NCT of Delhi & Haryana under Companies Act, 1956
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U51900DL2012PTC246517
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Regd. Office: E-10 Lakshmi Nagar New Delhi 110092, INDIA Corporate Office: 341, Vipul Trade Centre, Sector-48, Gurgaon- 122001
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	03/12/2019 (180 Days from the date of commencement of CIRP)
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	Order date 03/01/2020, Certified Copy received on 09/01/2020
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Sunil Kumar Agrawal Registration No: IBBI/IPA-002/IP-N00081/2017-2018-10222
8 A.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Address: E- 29, South Extension- II, New Delhi- 110049 Email: aggarwalsk21@yahoo.com
8 B.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Correspondence Address: 904, GF, Sector- 7C, Faridabad- 121006 Email: liquidationysmi2020@gmail.com aggarwalsk21@yahoo.com
9.	LAST DATE FOR SUBMISSION OF CLAIMS	08/02/2020

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi, Court-II, has ordered the commencement of liquidation of the **YS MARCHANDISE INTERNATIONAL PRIVATE LIMITED** on **03/01/2020**, certified copy received on **09/01/2020** liquidation under section 33 of the Code.

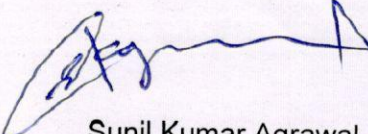
The stakeholders of **YS MARCHANDISE INTERNATIONAL PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **08/02/2020**, to the liquidator at the address mentioned against item **8 B**.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10/01/2020
Place: New Delhi




Sunil Kumar Agrawal

Liquidator

Regn. No: IBBI/IPA-002/IP-N00081/2017-2018-10222